

**CENTRAL ADMINISTRATIVE TRIBUNAL CUTTACK BENCH, CUTTACK,
ORDER SHEET**

COURT NO. : 130/09/2019 O.A./260/655/2019 P CHANDRA SEKHAR RAO

-V/S-

M/O RAILWAYS ITEM NO:22 FOR APPLICANTS(S) Adv. : Mr. N. R. Routray

FOR RESPONDENTS(S) Adv.: Mr. T. Rath

Notes of The Registry	Order of The Tribunal
	<p>Heard Ld. Counsels for the applicant and Mr. T. Rath, Ld. Counsel who had entered appearance on behalf of the respondents in this case.</p> <p>Ld. Counsel for the applicant submitted that he has challenged the order dated 13.08.2019 relieving the applicant from Khurda Division of East Coast Railway to Jaipur Division of North Western Railway. He submitted that respondents No.2 has not been considered his request and has communicated the rejecting his application without considering the points raised in his application. Ld. Counsel for the applicant further submitted that he has made a representation dated 04.09.2019 at Annexure-A/14 which is pending before the respondent no.1 and till date no decision has been taken on the said representation and that the grievance of the applicant would be redressed if a direction is given to the respondents to dispose of the pending representation in a time bound manner.</p>
	<p>Ld. Counsel for the respondents submitted that as per the guidelines at Annexure-A/16 in para 1.1, the Bunglow Peons are attached to the posts and the officer to whom the applicant was attached as Bunglow Peon has been transferred to Jaipur division. He further submitted that the applicant has been relieved in the meantime.</p>

Taking into facts and submissions, the OA is disposed of with a direction to the respondent No.1/competent authority to consider the representation dated 04.09.2019 (Annexure-A/14) filed by the applicant and dispose of the same as per the provisions of law after taking into account the guidelines of circular dated 16.04.2012(Annexure-A/16), by passing a speaking order copy of which is to be communicated to the applicant within a period of two months from the date of a receipt of a copy of this order. Till then, no disciplinary action as stated in the order dated 11.09.2019(Annexure-A/15) is to be initiated by the respondents against the applicant. It is made clear that we have not expressed any opinion on the merit of the case.

Applicant will have the liberty to send a certified copy of this order along with the Paper Book of the OA and copy of the representation dated 04.09.2019 to the respondent no.1 within a week after receipt of copy of this order.

Free copy of this order be given to Ld. Counsels for both the sides.

(SWARUP KUMAR MISHRA)
MEMBER (J)

(GOKUL CHANDRA PATI)
MEMBER (A)

pms